

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

TP/MP/ 231 of 2019 [CP 99 of 2018]

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2020**

Name of the Company:

Anil Jain
V/s
Saubhagya Hospitals Pvt Ltd & Ors

Section:

241, 242, 243, 244, 246 of Companies Act

ORDER

Learned Senior Counsel appeared for the Petitioner.

Learned PCA for Respondent no.11 appeared.

We direct the Petitioner to file physical copy of application for withdrawal within 7 days and serve those copies (as it appears that only copy of withdrawal application filed online but no physical copy filed before this Tribunal). py to Dr. Sunil Rajan and Dr.Sobhagyamal Jain within 7 days. Both of them are allowed to file say. We make it clear that we are not making them as a party to withdrawal the application as on today but whether they have any right to take part of in withdrawal application would be considered. In view of this, all pending application stands adjourned to 24.09.2020.

Matter to appear for further consideration on
24.09.2020.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 28th day of August, 2020


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**